

[3393]

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

FRIDAY, THE FIFTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SHRI JUSTICE ANIL KUMAR JUKANTI

WRIT APPEAL NO: 805 OF 2024

Writ Appeal under clause 15 of the Letters Patent Preferred against the order Dated 16/09/2022 in W.P.NO 35932 of 2022 on the file of the High Court.

Between:

1. C.B. Bal Reddy, S/o Janga Reddy, Aged about 66 years, Occ. Agriculture, R/o. Pedda Revally Village, Balanagar Mandal, Mahaboobnagar District
2. C.B. Ramachandra Reddy, S/o Janga Reddy, Aged about 45 years, Occ. Agriculture, R/o. Pedda Revally Village, Balanagar Mandal, Mahaboobnagar District

AND

...APPELLANTS

1. C B Krishna Reddy, S/o. Kaushi Reddy, Aged about 48 years, Occ. Agriculture, R/o. Peddarevalli Village, Balanagar Mandal, Mahabubnagar District

....WRIT PETITIONER/RESPONDENT

2. The State of Telangana, Rep. by its Principal Secretary, Revenue Department, Secretariat Building, Secretariat, Hyderabad
3. The District Collector, Mahabubnagar District, Mahabubnagar
4. The Tahsildar, Balanagar Mandal, Mahabubnagar District
5. The Mandal Surveyor, Balanagar Mandal, Mahabubnagar District

...RESPONDENTS/RESPONDENTS

IA NO: 4 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order dated 16-09-2022 passed in W.P. No. 35932 of 2022, and its consequential proceedings

Counsel for the Appellant: SRI A. GOVINDA REDDY

Counsel for the Respondent No.1: SRI RAPOLU BHASKAR

**Counsel for the Respondent Nos. 2to5: SRI MURALIDHAR REDDY KATRAM,
GP FOR REVENUE**

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SHRI JUSTICE ANIL KUMAR JUKANTI

WRIT APPEAL No.805 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. A Govinda Reddy, learned counsel for the appellants.

Mr. Rapolu Bhaskar, learned counsel for the respondent No.1.

Mr. Muralidhar Reddy Katram, learned Government Pleader for Revenue for the respondents No.2 to 5.

2. This inra court appeal is filed against the order dated 16.09.2022 in W.P.No.35932 of 2022 passed by the learned Single Judge.

3. Admittedly, the appellants are not parties to the aforesaid order. Therefore, the said order does not bind them in view of the law laid down by the Supreme Court in **Shivdeo Singh v. State of Punjab**¹.

¹ AIR 1963 SC 1909

The appellants have a remedy either to file a fresh writ petition or to file an application seeking review of the aforesaid order.

4. In view of the aforesaid, the appeal is disposed of with the liberty to the appellants to take recourse to the remedy as may be available to them in law.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/- CH. VENKATESHWARULU
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. A. GOVINDA REDDY, Advocate [OPUC]
2. One CC to SRI. RAPOLU BHASKAR, Advocate [OPUC]
3. Two CCs to GP FOR REVENUE High Court for the State of Telangana, at Hyderabad [OUT]
4. Two CD Copies

B M
GJP

CHR

HIGH COURT

DATED:05/07/2024

JUDGMENT

WA.No.805 of 2024



DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS

② CHR
9/8/24